

(b) The rate of interest is determined in each case depending upon the period of the loan and the market rate prevailing at the time it is sanctioned. The terms regarding repayment also vary in each case depending upon the purpose of the loan.

(c) No major defaults have come to notice.

(d) It is permissible to capitalise interest during the period of construction and this has been done in some cases.

#### Reports for Scheduled Areas

1055. **Shri Sanganna:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Governors of the States have sent the special reports in respect of the Scheduled areas in their respective States for the year 1956;

(b) if so, what aspect of Adivasi life has been dealt with in the reports; and

(c) the attitude of the Government to it?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) Only the Governor of Andhra Pradesh has so far sent his report on the administration of Scheduled areas for the year 1956. The other States having Scheduled areas have been reminded to send their reports.

(b) The report received from Andhra Pradesh for 1956 deals with all the important aspects of Adivasi life and gives an idea of what has been done during the year, for welfare of Adivasis and the development of scheduled areas in Andhra.

(c) The Government are anxious to promote the welfare of Adivasis and the development of Scheduled areas.

#### Lok Sahayak Sena

1056. **Shri Subbiah Ambalam:** Will the Minister of Defence be pleased to state:

(a) the number of instructional teams of the Lok Sahayak Sena func-

tioning in Madras during 1957-58 so far; and

(b) the scheme, if any, for the proper utilisation of such trained men?

**The Deputy Minister of Defence (Sardar Majithia):** (a) Two.

(b) The State Government has been requested to draw up a scheme for the proper utilisation of these persons in emergencies or in national development works like Multi-Purpose Projects, Community Projects, NES Blocks, etc. The State Government has not so far finalised its scheme.

#### U.D.C.'s Examination

1057. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that most of the departmental candidates in the U.D.C.'s Examination (August, 1956) held by the Union Public Service Commission were not declared finally successful, after taking into consideration their character rolls, though these candidates had qualified the written test;

(b) if so, the reasons therefor;

(c) whether it is a fact that the same procedure is being followed in the Departmental Assistant Grade Examination proposed to be held in the very near future; and

(d) if so, whether similar procedure was followed in all such previous examinations?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a). No. The departmental examination for the selection of Lower Division Clerks for promotion to the Upper Division consisted of two parts: a written part carrying 200 marks, followed by evaluation of character rolls, with 100 marks, of candidates who had attained an adequate standard of performance in the written part in the judgment of the Union Public Service Commission; No